

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 76101 of 2018

(Arising out of Order-in-Appeal No.12/CE/RKL-GST/2018 dated 30.01.2018 passed by Commissioner (Appeals), GST, CX & Customs, Bhubaneswar..)

M/s Sree Metaliks Ltd.

(Head Office-SML House,
Main Road, Barbil,
Dist: Keonjhar (Odisha),
Pin-758035)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Rourkela

(C. R. Building, Rajaswa Vihar,
Bhubaneswar, Odisha, Pin-751007)

Respondent

APPEARANCE:

Shri Braja Kishore Mohanty, Asst. General Manager (F&A) for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75285/2022

DATE OF E-HEARING : 20 May 2022

DATE OF DEISION: 20 May 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. Sika India Pvt. Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal.

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja